

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 2
(IB)-344(PB)/2019

IN THE MATTER OF:

Indiabulls Consumer Finance Ltd.
Vs.

....Applicant/petitioner

M/s. Manya Foods Pvt. Ltd.

....Respondent

Order under Section 7 of IBC, 2016

Order delivered on 13.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner/Applicant: Mr. Prateek Sharma, Adv.
For the respondent

ORDER

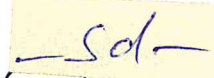
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 01.03.2019.

Process dasti.

List the matter on 01.03.2019.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)